

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 125

COMP.APPL/ 96 (CH)2023
COMP.APPL/ 95 (CH)2023
COMP.APPL/146 (CH)2024
And
CP No. 80/Chd/Hry/2022

IN THE MATTER OF:

Shrayansh Jain

...

Petitioner

Versus

**Algebra Construction Private
Limited**

...

Respondent

Under Section: 241(1) and 242(4)

Rule: 11 of NCLT

Order delivered on 05.07.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 09.08.2024.

Sd/-

Court Officer